

(b) if so, since when such programme has been implemented and the names of the Airports where this facility is available at present;

(c) whether it will affect in the displacement of the personnel in Indian Airlines; and

(d) whether travel agencies will continue to book seats en-block for tourists ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) No, Sir. Indian Airlines has, however, commissioned its Real Time Computer Reservation System.

(b) Does not arise.

(c) No, Sir.

(d) Yes, Sir.

[*Translation*]

Reservation Quota for Scheduled Castes and Scheduled Tribes in Central Services

4211. SHRI M. L. JHIKRAM : Will the PRIME MINISTER be pleased to state :

(a) the percentage of reservation for Scheduled Castes and Scheduled Tribes in Central Services;

(b) whether the reservation quota for Scheduled Castes and Scheduled Tribes in each category was completed as per the above percentage as on 1 January, 1983, 1 January, 1984; and 1 January, 1985; and

(c) if not, the steps taken by Government in this regard and whether the quota will be completed by 1 January, 1986 ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF

CULTURE (SHRI K. P. SINGH DEO) : (a) The percentage of reservation for Scheduled Castes and Scheduled Tribes in appointments to various Central Government Services in indicated in Statement I attached.

(b) The groupwise representation of Scheduled Castes and Scheduled Tribes in the Central Government Services as on 1-1-1983 has been indicated in the statement-II attached. Compilation of relevant data pertaining to 1-1-1984 and 1-1-1985 is not yet complete.

(c) Various concessions in age, free travelling allowance, standard of suitability, relaxation in experience qualification in direct recruitment, and separate interview of candidates belonging to these communities have been prescribed. In case of non-availability of Scheduled Castes and Scheduled Tribes candidates, the principles of carry-forward of reservation and exchange of vacancies have been provided, as per relevant instructions, thereby protecting the rights of Scheduled Castes and Scheduled Tribes candidates. Reserved vacancies are also given wide publicity through Newspapers, All India Radio, Voluntary Associations of Scheduled Castes and Scheduled Tribes and Directors of Scheduled Castes and Scheduled Tribes Welfare or Social Welfare in States and Union Territories. In some cases, Special Limited Departmental Examinations confined only to Scheduled Castes and Scheduled Tribes candidates are also held. Examination Centres have also been set up in areas having concentration of Scheduled Tribes population. Coaching centres have also been started to prepare Scheduled Castes and Scheduled Tribes candidates for various competitive examinations. It is expected that with all these measures, the representation of Scheduled Castes/Scheduled Tribes will further improve, though no commitment about the date when the representation will reach the targetted percentage is possible to be made.

Statement I

Statement showing the percentage of reservation for Scheduled Castes and Scheduled Tribes in appointments to various Central Government Services

The percentage of reservation for Scheduled Castes and Scheduled Tribes prescribed for different modes of appointment are as follows :—

	Scheduled Castes	Scheduled Tribes
1	2	3
(i) Direct recruitment on an all-India basis by open competition and all	15%	7½%

	1	2	3
	appointments by promotion wherever reservation is applicable		
(ii)	Direct recruitment on an all-India basis otherwise than by open competition	16 $\frac{2}{3}$ %	7 $\frac{1}{2}$ %
(iii)	Direct recruitment to Group C and D posts normally attracting candidates from a locality or region.	Percentages are prescribed in proportion to the population of Scheduled Castes/Scheduled Tribes in the respective States/Union Territories.	

Statement-II

Statement showing the total number of Government Employees and the number of Scheduled Castes and Scheduled Tribes among them as on 1-1-1983

S. No.	Group	Total number of Employees	Scheduled Castes	Percentage	Scheduled Tribes	Percentage
1.	Group-A	53,165	3,574	6.72	761	1.43
2.	Group-B	62,600	6,368	10.17	922	1.47
3.	Group-C	21,28,746	3,11,070	14.61	88,149	4.14
4.	Group-D (Excluding Sweepers)	13,03,005	2,55,053	19.57	71,812	5.51
	Total	35,47,516	5,76,065	16.24	1,61,644	4.56

[English]

Strength of Civil Defence Volunteers

4212. SHRI D. B. PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether target regarding strength of civil defence volunteers has been achieved in 1984-85;

(b) if not, the reasons therefor; and

(c) whether all civil defence volunteers enrolled are full trained ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) No, Sir. Against the target strength of 5.7 lakhs, the raised strength upto 1984-85 is 3.97 lakhs.

(b) The raising of civil defence volunteers is carried out by the respective State Governments. As the civil defence volunteers are enrolled on a voluntary basis, there is generally a difference between the target strength and the raised strength.

(c) No, Sir. Out of the raised strength of 3.97 lakhs, 3.68 lakhs have been trained.

Permission to Indian Fishermen on the side of Sri Lanka International Boundary Line

4213. SHRI P. CHIDAMBARAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state whether Indian fishing vessels and Indian fishermen are allowed to carry on fishing operations on the Sri Lankan side of the International Boundary Line (IBL) as per the agreement between the two countries on 26 June, 1974 ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS